

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1594

ANSWERED ON:24.11.2016

DDUGJY

Adityanath Shri Yogi;Dev Km. Sushmita;Gawali (Patil) Ms. Bhavana;Hay Prof. Richard;Innocent Shri ;Kamal Nath Shri ;Koli Shri Bahadur Singh;Maadam Smt. Poonamben Hematbhai;Misra Shri Ajay (Teni);Ninama Shri Manshankar;Rajesh Shri M. B.;Rajoria Dr. Manoj;Sanjar Shri Alok;Scindia Shri Jyotiraditya Madhavrao;Sharma Shri Jugal Kishore;Singh Shri Sushil Kumar;Solanki Dr. Kirit Premjibhai;Sonkar Shri Vinod Kumar;Vasava Shri Mansukhbhai Dhanjibhai;Vellaigounder Shri Elumalai;Verma Smt. Rekha Arun

Will the Minister of POWER be pleased to state:

(a) the funds allocated, released and spent under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGHY) during the last three years and the current year, State/UT-wise;

(b) the details of targets set and achieved under the scheme along with the reasons for non-achievement of the set targets, State/UT-wise;

(c) the number of Below Poverty Line (BPL) families and backward villages covered under the Scheme, State/UT-wise;

(d) whether villages have been declared to be electrified in the GVA reports, prior to a confirmation visit by the GVA representatives, if so, the details thereof and the reasons therefor;

(e) whether the Union Government has received any complaints regarding delays in achieving the targets set under the scheme, if so, the details thereof and the reasons therefor along with the action being taken by the Union Government thereon and the steps being taken/proposed to be taken for the electrification of all the villages in the country in a time bound manner;

(f) whether the Rural Electrification Corporation, responsible for disbursing funds for electrifying villages in the country has asked States and their distribution companies to provide audit reports of utilization of central funds towards rural electrification; and

(g) if so, the response of the States and their power distribution companies in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES

(SHRI PIYUSH GOYAL)

(a) : There is no upfront allocation of funds to any State/District under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY). Funds are released against sanctioned projects, in instalments, based on the reported utilization of amount in the previous installment(s) and fulfillment of other conditionalities. The State-wise funds disbursed under DDUGJY including the RE component during the last three years and current year, are given at Annexure-I.

(b) : As informed by the States, there were 18,452 un-electrified villages in the Country as on 01.04.2015. Out of these, 10,628 villages have been electrified as on 31.10.2016. The Year-wise and State-wise target are given at Annexure-II.

(c) : Under DDUGJY, a total of 427 Lakh Below Poverty Line (BPL) households are covered for release of free electricity connections. The State-wise details are given at Annexure-III. Under DDUGJY, all the villages are targeted to be electrified including backward villages.

(d) : The data regarding rural electrification including electrification of villages is reported by the concerned State Governments and State Distribution Companies (DISCOMs). Rural Electrification Corporation (REC), being the Nodal Agency for operationalization of Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), has deployed Gram Vidyut Abhiyantas (GVAs), who visit villages and report the situation. If any discrepancy is found, States/DISCOMs are advised by REC to rectify the status.

(e) : There were some delay in the completion of the DDUGJY projects due to delay in forest & railway clearances, land acquisition for 33/11 KV sub-stations, Right of Way (RoW) issues, providing BPL lists, law & order issues including naxal problem and difficult terrain in some of the States. Penalty is imposed by the respective implementing agencies on the contractors, if the delay is attributable to the contractors as per extant rules. Multi-level monitoring mechanism has been developed at Central and State level.

(f) & (g) : As per DDUGJY guidelines, respective State Governments/State Power Utilities need to ensure auditing of accounts relating to receipts of funds from REC and expenditure incurred by the Utility against such receipts during the financial year by the independent Chartered Accountant and furnish the report to REC latest by 30th June of succeeding year. Accordingly, REC has requested all the implementing agencies of DDUGJY for compliance. No complaint in this regard has been received.
